

13.10 hrs.

BUSINESS ADVISORY COMMITTEE

Forty-sixth Report

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, I beg to move the following:

"That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 16th December, 1994, excluding item Nos. (1) and (2) of paragraph 2 of the Report since disposed of by the House."

MR. SPEAKER: The question is:

"That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 16th December, 1994, excluding item Nos. (1) and (2) of paragraph 2 of the Report since disposed of by the House."

The motion was adopted.

13.10¹/₂ hrs.

MATTERS UNDER RULE 377

- (i) **Need to implement the agreements signed between Himachal Pradesh and other State Governments**

[Translation]

SHRI KRISHAN DUTT SULTANPURI (Shimla): Mr. Speaker, Sir, a long span of time has passed since Himachal Pradesh attained its Statehood and in the meanwhile it has progressed a lot. Earlier there was no industrial progress there but now the industrial progress has taken place there very rapidly. This is followed by development in rural areas due to power generation through hydro-electric schemes. Himachal Pradesh has a capacity to generate 20,000 MW of electricity which can be harnessed by using the water of rivers and their tributaries there. Moreover, electricity can also be sold to other States like Punjab, Haryana, Rajasthan, Uttar Pradesh etc. from the state which can result in industrial revolution in those states and can also help in strengthening the economy of the state.

An amount of about 1000 crore rupees due to Himachal Pradesh is outstanding against other states. I would like to urge upon the Government to implement the agreements signed between Himachal Pradesh and the Central Government or other State Governments to avoid any loss to the State and the economy of the State should be strengthened. The unemployed persons can also avail of employment opportunities in power projects of the State.

- (ii) **Need to extend Chennai Express Train upto Tirunelveli in Tamil Nadu**

[English]

SHRI SHARAD DIGHE (Bombay North Central): Sir, there are a large number of people hailing from Tirunelveli, Tamil Nadu, residing in Dharavi, the biggest slum in Asia and situated in North-Central Bombay. Because of tanneries in Dharavi, there is a persistent demand from

these people for extension of the Chennai Express, Train No. 6063, which leaves Dadar Station at 19.50 hours from Madras and reaches there the next day. It ought to be extended up to Tirunelveli Junction. Passengers leaving Bombay for Tirunelveli are required to wait at Madras Junction for nearly 24 hours to get a connecting train for Tirunelveli and consequently suffer great inconvenience and hardship during that period.

I urge upon the Government to extend Chennai Express, Train No. 6063, to Tirunelveli instead of terminating it at Madras Junction as at present.

- (iii) **Need to reorganise and revitalise Ordnance Factories located in Jabalpur, Madhya Pradesh**

SHRI SHRAVAN KUMAR PATEL (Jabalpur): Mr. Speaker, Sir, Jabalpur in Madhya Pradesh occupies a prominent place in the country as a city of Central Government factories. A number of ordnance factories such as, the Gun Carriage Factory (GCF), Vehicle Factory, Ordnance Factory of Khamera and Grey Iron Foundry (GIF), are located in and around the city. No wonder, the economy and development of Jabalpur is inalienably linked with the industrial health and productivity of these factories. Innumerable ancillaries thereto once did thrive on the growth of these facilities in Jabalpur.

Sir, there is a sharp decline in production and productivity of these defence factories, alongwith their dwindling work force. Expansion, diversification and recruitment in these factories have come to a standstill. The ancillaries depending thereon are dying out gradually. Consequently, the economy of this town of ordnance factories is at stake. Workers are not getting their dues in time.

I, therefore, urge upon the Central Government to reorganise and revitalise these ordnance factories by way of modernisation, and diversification of their production lines, expand their activities and size, and reorientate their policy accordingly, so as to ensure a healthy growth of economy of Jabalpur.

- (iv) **Need to issue licence for setting up a Sugar Mill at Maukhas, Meerut, U.P.**

[Translation]

SHRI AMAR PAL SINGH (Meerut): Mr. Speaker, Sir, the Government of Uttar Pradesh has twice recommended the issue of licence for setting up a sugar mill at Maukhas in Meerut district of my Parliamentary constituency. The Ministry of Food has also given its recommendations and has admitted in reply to question No. 2281 during the last Lok Sabha session that under the criteria fixed for issuing licence, the proposed sugar mill and the present sugar mill should be at least 15 Kms. apart. Maukhas fulfils this condition of the Ministry as well because it is situated at a distance of 23 kms. from Mawana sugar mill. In order to set up this sugar mill at Maukhas, this proposal alongwith the recommendations of the Ministry of Food has again been pending with the Ministry of Industry for its consideration since September, 13.

Therefore, I urge upon the Central Government to immediately grant approval to issue of licence for setting up a sugar mill at Maukhas, Meerut.